

[Shri G B Pant]

that, about services we have taken good care to see that no one, whether belonging to non-Hindi region or to a Hindi region, is placed at a disadvantage and that all have to compete on equal terms

Then they pointed out that after due notice has been given Hindi may be adopted as a medium of examination along with English. But we have suggested that an expert committee should also be set up to see that if regional languages can be adopted as media of examination. So, there also Dr Krishnaswami was confused

Then, Shri Nagi Reddy, I think, made certain remarks. I do not want to deal with them at length. But he forgot that the recommendations of this committee had been supported by Shri Dange by Professor H N Mukerjee and also by Shri Nayar. So, the leaders of the Communist Party were all in agreement with the sentiments and the views expressed in this Report. In the circumstances I would like him to re-examine his own position and also to see whether what has been said here does not represent the views of his Party also.

Acharya Kripalani made a very enlightening speech. I think a great deal of what he said was quite true and correct. But so far as the efforts of the Government of India to advance the cause of Hindi are concerned, they have not perhaps been sufficiently publicised. If the difficulties under which this work has to be done are borne in mind, I think there will be no ground for any dissatisfaction. We have not been able to prepare any time-schedule because we wanted the principles to be settled and final decisions to be taken on the Report before any time-scheduled for the future could be prepared.

This debate really, as I said, is not a debate. I had placed the Report there and the scope, strictly speaking, was very limited. But the debate has covered all aspects of the language problem. I am glad that it has done

so because the problem does deserve the attention of people of the country and as circumstances change, it is necessary to review the position and the situation so that views formed under one set of circumstances may be revised in the light of the changes that are taking place.

I think, as the time fixed for me is over, I should conclude.

Mr Deputy-Speaker: I shall now put the motion formally to the vote of the House. The question is:

"That this House takes note of the Report of the Committee of Parliament on Official Language laid on the Table of the House on the 22nd April, 1959."

The motion was adopted.

15 33 hrs

RE BUSINESS OF THE HOUSE

Mr. Deputy-Speaker: The House will now take up Private Members' Bills and Resolutions. Motion to be made by Sardar A S Saigal.

Shri N. E. Muniswamy (Vellore): I have got a submission to make. This non-official business will go on for 2½ hours and we will sit till six o'clock. The half-an-hour discussion to be raised by me was to come at five o'clock. I want to know whether it will be by-passed or we will sit beyond six o'clock and take it up at six o'clock.

Mr. Deputy-Speaker: We might take it up some other day if the House is not prepared to take it up after six o'clock today.

Shri N. E. Muniswamy: May I know when?

Mr. Deputy-Speaker: I cannot say that definitely. I shall have to consult the programme that is already there.

Resolution re: BHADRA 12, 1951 (SAKA)

*Reference of 6494,
the Tibet Issue
to the U.N.O.*

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): It can be taken up on Monday.

Mr. Deputy-Speaker: On Monday it can be taken up.

have already been taken up and 1 hour and 32 minutes are left for its further discussion today.

Shri Braj Raj Singh may continue his speech.

But there is one thing that I might say in the beginning. There is such a large number of hon. Members who have expressed their desire to speak that the time they take should be limited to the minimum. I think ten minutes each might be enough.

Shri P. K. Deo (Kalahandi): Sir you promised that the time would be extended by say, one hour.

That is within the discretion of the Chair.

Mr. Deputy-Speaker: I will look into it if I have given any promise. But even then the time-limit would be ten minutes

Shri Shree Narayan Das (Darbhanga): There are some amendments of which notice has been given.

Mr. Deputy-Speaker: I am sorry that I forgot them. But the reason for that was that they were all beyond the scope of this Resolution. Shri P. K. Deo's amendment says that for the word 'refer' substitute 're-open'. That would not be covered. Then he says that after the words 'Tibetan issue' add the words 'and refer the Chinese aggressive in roads to India'. That would be out of order as it is beyond the scope of this Resolution. We cannot refer to a friendly country in such a manner. Then there is Shri Shree Narayan Das' amendment. That also refers to certain matters that ought not to be brought in this Resolution. I will give them an opportunity to speak and I think that is all that they want.

Dr. Gehekar (Yeotmal): My amendment is also there.

15.34 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-NINTH REPORT

Sardar A. S. Saigal (Janjgir): Sir, I beg to move that this House agrees with the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd September, 1959

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd September, 1959."

The motion was adopted

15.35 hrs.

RESOLUTION RE: REFERENCE OF THE TIBET ISSUE TO THE UNO— contd.

Mr. Deputy-Speaker: The House will now resume further discussion of the Resolution moved by Shri Atal Bihari Vajpayee on the 21st August, 1959 regarding reference of Tibet issue to the UNO.

Out of 2 hours allotted for the discussion of the Resolution, 26 minutes

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